

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA No. 3159/2017
MA No. 3366/2017**

New Delhi this the 27th day of March, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)

1. Kiran (Aged 34 years)
DOB 02.09.1983 Group B
For Post, Special Educator
W/o Rajesh Kumar
R/o H. No. 33, A/2 Block, Dharampura
Najafgarh – 43.

...Applicant

(By Advocate : Mr. JS Mann)

VERSUS

1. Govt. of N.C.T. of Delhi
Through the Chief Secretary
5th Floor, Delhi Sachivalaya, New Delhi.
2. Delhi Subordinate Services Selection Board
Through its Chairman, GNCTD
FC-18, Karkardooma, Institutional Area, Delhi-92.
3. South Delhi Municipal Corporation
Through its Commissioner
4th Floor, Civic Centre, Minto Road, New Delhi-2.

...Respondents

(By Advocates : Mr. Surinder Singh and Mr. Amit Anand)

ORDER (ORAL)

Ms. Nita Chowdhury:

This OA has been filed by the applicant seeking following reliefs :-

- “(a) to quash relevant portion/instructions/details prescribing age limit for the post of SPECIAL EDUCATOR in post code No. 15/17 as per advertisement No. 02/17; and/or
- (b) direct the respondents to grant mercy chance to the applicant for the post of SPECIAL EDUCATOR in post code No. 15/17 as per advertisement No. 02/17 ; and/or

- (c) direct the respondents to allow the applicant to apply online/manual or through any other appropriate mode for the post of SPECIAL EDUCATOR in post code No. 15/17 as per advertisement No. 02/17 ; and/or
- (d) pass any other order/direction which this Hon'ble Tribunal deem fit and proper in favour of the applicant and against the respondents in the facts and circumstances of the case.”

2. On the first date of institution of this OA on 13.09.2017, the respondents had been directed to accept the application of the applicant provisionally offline and they had complied with the same.

3. Today, when the matter is taken up, quite fairly, counsel for the applicant informs us that the applicant has not qualified in the examination given by him. Hence, in view of the said submission, nothing remains to be decided in this OA and the same is dismissed. Consequently, MA No. 3366/2017 seeking exemption from filing the documents is also dismissed. No order as to costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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